# GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

# LOK SABHA UNSTARRED QUESTION NO. 1169 ANSWERED ON 9<sup>TH</sup> FEBRUARY, 2023

#### **ROAD ACCIDENTS**

# 1169. SHRI A. RAJA: SHRI A. GANESHAMURTHI:

## Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the number of people who died/injured in road accidents including those which were caused by potholes and other improper roads during the last five years and the current year, State-wise;
- (b) whether the Government proposes to change/ rectify the road features such as sharp curves, potholes and steep grades to prevent such accidents and if so, the details thereof;
- (c) whether any signage is proposed to be installed to alert the road users navigating through such roads and if so, the details thereof;
- (d) whether the Government has formulated a multipronged strategy to address the issue of road safety; and
- (e) if so, the details and the implementation status thereof along with the results yielded till now?

## ANSWER

#### THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

#### (SHRI NITIN JAIRAM GADKARI)

(a) As per the data received from police department of all States/UTs, the total number of fatalities and injuries in the country during the years 2016 to 2021 is given in the table below : -

Year	Total Number of Fatalities	Total Number of People Injured			
2016	150785	494624			
2017	147913	470975			
2018	151417	469418			
2019	151113	451361			
2020	131714	348279			
2021	153972	384448			

State/UT-wise details are annexed as per Annexure.

(b) to (e) Ministry has formulated a multi-pronged strategy to address the issue of road safety based on Education, Engineering (both of roads and vehicles), Enforcement and Emergency Care. Accordingly, various initiatives have been taken by the Ministry as detailed below:-

- (1) Education:
- i. To create effective public awareness about road safety, Ministry undertakes various publicity measures and awareness campaigns through social media, electronic media and print media. Further, Ministry implements a scheme to provide financial assistance to various agencies for administering Road Safety Advocacy.
- ii. Observance of National Road Safety Month/Week every year for spreading awareness and strengthening road safety.
- iii. A Certification Course for Road Safety Auditor has been mandated for technical officers of all road owning agencies under the Ministry up to the level of Superintending Engineer or equivalent.
- To impart driving training, Ministry has been implementing a scheme for setting up of Institute of Driving Training & Research (IDTRs), Regional Driving Training Centres (RDTCs) and Driving Training Centres (DTCs) at state/district level across the Country.
- (2) Engineering (both of Roads and vehicles)
- 2.1. Road engineering:
- i. Road safety has been made an integral part of road design at planning stage. Road Safety Audit (RSA) of all highway projects has been made mandatory at all stages.
- ii. Road Safety Audit (RSA) of all National Highways (NHs) has been made mandatory through third party auditors/ experts at all stages i.e. design, construction, operation and maintenance etc.
- iii. High priority to identification and rectification of black spots /accident spots on National Highways.
- iv. Road Safety Officer (RSO) has been designated at each Regional Office of road owning agencies under the Ministry to look after RSA, blackspot rectification and other road safety related works.
- v. Five stretches of NH having higher number of accidents/blackspots are being developed as Model Safe Roads under each regional office of all road owning agencies under the Ministry.

- vi. Five project stretches under construction are being developed as Model Safe Construction Zones under each regional office of all road owning agencies under the Ministry.
- vii. The electronic Detailed Accident Report (e-DAR) Project has been initiated to establish a central repository for reporting, management and analysis of road accidents data across the Country.
- viii. Ministry and IRC has issued various codes and guidelines, time to time, to implement various road safety measures so as to minimize accidents on National Highways.
- 2.2 Vehicle engineering:
- i. The Ministry has notified regarding mandatory provision of an airbag for the passenger seated on the front seat of a vehicle, next to the driver.
- ii. This Ministry, vide notification dated 15th February, 2022 has prescribed norms related to safety measures for children below four years of age, riding or being carried on a motor cycle. Further, it specifies use of a safety harness, crash helmet and restricts speed to 40kmph.

iii. Ministry has notified the mandatory fitment of following listed safety technologies from 01st July 2019.
For M1 category vehicles:

a. Seat Belt Reminder (SBR) for driver and co-driver.
b. Manual Override for central locking system
c. Over speed warning system.
For all M and N category vehicles:

a. Reverse Parking Alert System

- iv. The Ministry has mandated Anti-Lock Braking System (ABS) for certain classes of L [Motor vehicle with less than four wheels and includes a Quadricycle], M [Motor vehicles with at least four wheels used for carrying passengers] and N [Motor vehicles with at least four wheels used for carrying goods which may also carry persons in addition to goods, subject to conditions stipulated in BIS standards] categories.
- v. This Ministry has mandated approval of vehicles for protection of occupants in the event of an Offset Frontal Collision, for requirements for behavior of steering mechanism of the vehicle in a Head-on collision, Protection of Occupants in the event of Lateral

Collision and for approval of vehicles with regard to protection of pedestrians and other vulnerable road users in the event of a collision with a motor vehicle.

- vi. The Ministry has mandated speed limiting function/speed limiting device in all transport vehicles, except for two wheelers, three wheelers, quadricycles, fire tenders, ambulances and police vehicles.
- vii. This Ministry has mandated compliance of the fully built buses (with a seating capacity of 22 passengers or above, excluding driver), manufactured on and after 1st April 2019, with the requirements of Fire Detection, Alarm and Suppression system. Further, compliance of type III buses of category M3 and school buses with fire alarm and protection system in occupant compartment has also been mandated, on and after 26th January 2023.
- viii. The Ministry has prescribed the format in which vehicle manufacturers issue the Road Worthiness Certification for registering motor vehicles.
- ix. Scheme for setting up one model Inspection & Certification Centre in each State/UT with Central assistance for testing the fitness of vehicles through an automated system.
- x. Ministry vide Notifications dated 23<sup>rd</sup> September, 2021 and 31<sup>st</sup> October, 2022 published the rules for recognition, regulation and control of Automated Testing Stations.
- xi. Notification vide GSR 272(E) dated 05<sup>th</sup> April. 2022, provides for mandatory fitness of vehicles only through an Automated Testing Stations. It mandates the fitness check of Heavy Goods Vehicles/Heavy Passenger Motor Vehicles only through automated testing stations with effect from 01st April 2023 onwards, and for Medium Goods Vehicles/Medium Passenger Motor Vehicles and Light Motor vehicles (Transport) with effect from 01st June 2024 onwards.
- xii. Ministry has formulated the Vehicle Scrapping Policy based on incentives/dis-incentives and for creating an ecosystem to phase out older, unfit polluting vehicles
- (3) Enforcement:
- i. The Motor Vehicles (Amendment) Act, 2019 as stands implemented provides for strict penalties for ensuring compliance and enhancing

deterrence for violation of traffic rules and strict enforcement through use of technology.

- ii. Ministry has issued notification G.S.R. 575(E) dated 11th August, 2021 for Electronic Monitoring and Enforcement of Road Safety. The rules specify the detailed provisions for placement of electronic enforcement devices (speed camera, closed-circuit television camera, speed gun, body wearable camera, dashboard camera, Automatic Number Plate Recognition (ANPR), weigh in machine (WIM) and any such other technology specified by the State Government).
- (4) Emergency care:
- i. Ministry has published rules vide GSR 594(E) dated 29.09.2020 for the protection of Good Samaritan, who in good faith, voluntarily and without expectation of any reward or compensation renders emergency medical or nonmedical care or assistance at the scene of an accident to the victim or transports such victim to the hospital.
- Ministry vide notification dated 25<sup>th</sup> February, 2022 has enhanced compensation of victims of Hit and Run motor accidents (from Rs. 12,500 to Rs. 50,000 for grievous hurt and from Rs. 25,000 to Rs. 2,00,000 for death).
- iii. The National Highways Authority of India has made provisions for ambulances with paramedical staff/Emergency Medical Technician/Nurse at toll plazas on the completed corridor of National Highways.

#### Annexure ANNEXURE REFERRED TO IN REPLY TO PART (a) OF LOK SABHA UNSTARRED QUESTION NO. 1169 ANSWERED ON 9<sup>TH</sup> FEBRUARY, 2023 ASKED BY SHRI A. RAJA AND SHRI A. GANESHAMURTHI REGARDING ROAD ACCIDENTS.

A. State/UT – wise information on total number of fatalities in the country during the years 2016 to 2021.

	the years 2016 to 20					_	
SI. No	States/UTs	State/UT-Wise Total Number of fatalities in road accidents during					
-		2016	2017	2018	2019	2020	2021
1	2	3	4	5	6	7	8
1	Andhra Pradesh	8541	8060	7556	7984	7039	8186
2	Arunachal Pradesh	149	110	175	127	73	157
3	Assam	2572	2783	2966	3208	2629	3036
4	Bihar	4901	5554	6729	7205	6699	7660
5	Chhattisgarh	3908	4136	4592	5003	4606	5371
6	Goa	336	328	262	297	223	226
7	Gujarat	8136	7289	7996	7390	6170	7452
8	Haryana	5024	5120	5118	5057	4507	4706
9	Himachal Pradesh	1271	1203	1208	1146	893	1052
10	Jharkhand	3027	3256	3542	3801	3044	3513
11	Karnataka	11133	10609	10990	10958	9760	10038
12	Kerala	4287	4131	4303	4440	2979	3429
13	Madhya Pradesh	9646	10177	10706	11249	11141	12057
14	Maharashtra	12935	12264	13261	12788	11569	13528
15	Manipur	81	136	134	156	127	110
16	Meghalaya	150	182	182	179	144	187
17	Mizoram	70	60	45	48	42	56
18	Nagaland	46	41	39	26	53	55
19	Odisha	4463	4790	5315	5333	4738	5081
20	Punjab	5077	4463	4740	4525	3898	4589
21	Rajasthan	10465	10444	10320	10563	9250	10043
22	Sikkim	85	78	85	73	47	56
23	Tamil Nadu	17218	16157	12216	10525	8059	15384
24	Telangana	7219	6596	6603	6964	6882	7557
25	Tripura	173	161	213	239	192	194
26	Uttarakhand	962	942	1047	867	674	820
27	Uttar Pradesh	19320	20124	22256	22655	19149	21227
28	West Bengal	6544	5769	5711	5500	4927	5800
29	Andaman & Nicobar Islands	17	21	19	20	14	20
30	Chandigarh	151	107	98	104	53	96
31	Dadra & Nagar Haveli	46	43	54	49	64	76
32	Daman & Diu	38	36	35	28		
33	Delhi	1591	1584	1690	1463	1196	1239
34	Jammu & Kashmir	958	926	984	996	728	774
35	Ladakh		NA	NA	NA	NA	56
36	Lakshadweep	1	0	1	0	0	1
37	Puducherry	244	233	226	147	145	140
	Total	150785	147913	151417	151113	131714	153972

Note: The data for the years 2017 to 2020 of Tamil Nadu is undergoing revision.

SI. No	States/UTs	State/UT-Wise Total Number of people injured in road accidents during						
•		2016	2017	2018	2019	2020	2021	
1	2	3	4	5	6	7	8	
1	Andhra Pradesh	30051	27475	23456	24619	19675	21040	
2	Arunachal Pradesh	391	316	323	309	185	347	
3	Assam	6127	6163	7375	7473	5269	5763	
4	Bihar	5651	6014	6679	7206	7016	7946	
5	Chhattisgarh	12955	12550	12715	13090	10505	10683	
6	Goa	2026	1922	1549	1448	880	843	
7	Gujarat	19949	16802	17467	16258	12002	13690	
8	Haryana	10531	10339	10020	9362	7659	8121	
9	Himachal Pradesh	5764	5452	5551	4904	3223	3454	
10	Jharkhand	3793	3918	3975	3818	3295	3227	
11	Karnataka	54556	52961	51562	50447	39492	40754	
12	Kerala	44108	42671	45458	46055	30510	36775	
13	Madhya Pradesh	57873	57532	54662	52816	46456	48956	
14	Maharashtra	35884	32128	31365	28628	19914	23071	
15	Manipur	955	1027	1042	1055	663	504	
16	Meghalaya	354	354	205	222	220	263	
17	Mizoram	68	55	80	56	68	65	
18	Nagaland	120	375	335	246	286	380	
19	Odisha	11312	11198	11794	11177	8822	9782	
20	Punjab	4351	4218	3384	3812	2904	3072	
21	Rajasthan	24103	22071	21547	22979	16769	19344	
22	Sikkim	263	479	370	318	218	244	
23	Tamil Nadu	82163	74571	74537	67137	50551	55996	
24	Telangana	24217	23990	23613	21999	18661	20107	
25	Tripura	853	718	741	816	470	547	
26	Uttarakhand	1735	1631	1571	1457	854	1091	
27	Uttar Pradesh	25096	27494	29664	28932	22410	24897	
28	West Bengal	11859	10091	11997	9757	8314	10454	
	Andaman & Nicobar							
29	Islands	323	263	260	207	145	97	
30	Chandigarh	329	302	300	275	148	172	
	Dadra & Nagar							
31	Haveli	130	60	66	105	119	171	
32	Daman & Diu	102	70	94	74			
33	Delhi	7154	6604	6086	5152	3662	4273	
34	Jammu & Kashmir	7692	7419	7845	7532	5894	6972	
35	Ladakh	NA	NA	NA	NA	NA	242	
36	Lakshadweep	0	1	3	1	1	6	
37	Puducherry	1786	1741	1727	1619	1019	1099	
	Total	494624	470975	469418	451361	348279	384448	

# **B.** State/UT – wise information on total number of people injured in road accidents in the country during the years 2016 to 2021.

Note: The data for the years 2017 to 2020 of Tamil Nadu is undergoing revision.